

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Thirty-second Report.

2. The Committee met on the 22nd July, 1968, for—

(I) Classification and allocation of time for discussion of the following Bills under Rule 294(1)(b) and 294(1)(c) of the Rules of Procedure respectively:—

(1) The Child Marriage Restraint (Amendment) Bill, 1968 (*Amendment of sections 2 and 3*) by Shri Diwan Chand Sharma.

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of Seventh Schedule*) by Shri Diwan Chand Sharma.

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 226*) by Shri M. Narayan Reddy.

(II) Examination of the Constitution (Amendment) Bill, 1968 (*Amendment of article 145*) by Shri Madhu Limaye under Rule 294(1)(a) of the Rules of Procedure.

(III) Allocation of time for discussion of the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai, as reported by Joint Committee.

Classification and Allocation of time to Bills.

3. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

4. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time to them as indicated below:

(1) The Child Marriage Restraint (Amendment) Bill, 1968 (*Amendment of sections 2 and 3*) by Shri Diwan Chand Sharma. 1 hour.

(2) The Constitution (Amendment) Bill, 1968 (*Amendment of Seventh Schedule*) by Shri Diwan Chand Sharma. 1 hour.

(3) The Constitution (Amendment) Bill, 1968 (*Amendment of article 226*) by Shri M. Narayan Reddy. 1 hour.

Examination of the Constitution (Amendment) Bill, 1968 (Amendment of article 145) by Shri Madhu Limaye.

5. The Member who had given notice of the Bill had been invited to be present at the sitting. He did not attend the sitting.

6. The Bill sought to provide that the Supreme Court shall not dismiss any matter that comes before it in the form of appeal or otherwise without stating the reason or reasons for dismissing the matter.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Allocation of time to Bill, as reported by Joint Committee.

7. After considering all aspects of the Bill, the Committee allotted 2½ hours for the discussion of the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*) by Shri Nath Pai, as reported by Joint Committee.

Recommendations

8. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills, as shown in paragraph 4 above, be agreed to by the House;
- (ii) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (iii) that the allocation of time to the Constitution (Amendment) Bill, 1967 (*Amendment of article 368*), as reported by Joint Committee, be agreed to by the House.

New Delhi;
July 22, 1968.
Asadha 31, 1890 (Saka).

R. K. KHADHAR.
Chairman.
Committee on Private Members' Bills
and Resolutions.